



## THE HIGH COURT OF KERALA

Ernakulam-682031

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Date: 10-07-2019

No: H4-55535/19

### QUOTATION NOTICE

Quotation Number	H4-55535/19
Due date and time for receipt of quotations	22/07/19 up to 2.00 p.m
Date and time for opening of quotations	22/07/19 at 3.00 p.m
Date up to which the rates are to remain firm for acceptance	Four months after the acceptance of quotation
Designation and address of officer to whom the quotation is to be addressed	The Registrar (Administration) High Court of Kerala, Ernakulam - 31.
<u>Superscription:</u> No.H4-55535/19;Quotation for the Annual Maintenance Contract of 2 Nos. of Touch Screen Kiosks installed in the High Court.	

### SPECIFICATIONS

160 GB SATA HDD

16X DVD ROM DRIVE

IGB DDR2 RAM

2.93 GHZ PROCESSOR

17" MICRO TOUCHSCREEN MONITOR

Sealed quotations are invited for the maintenance of 2 Nos. of Touch Screen Kiosks installed in the High Court. Any quotation received after the time fixed on the due date is liable to be rejected.

### GENERAL CONDITIONS

1. Acceptance of the quotation constitutes a concluded contract. Nevertheless, the successful tenderer must within a fortnight after the acceptance of his quotation execute an agreement at his own cost for the satisfactory fulfillment of the contract, if so required.
2. Withdrawal from the quotation after it is accepted or failure to supply within a specified time or according to specifications will entail cancellation of the order and purchases being made at the offerers expenses from elsewhere, any loss incurred thereby being payable by the defaulting party. In such an event the High Court reserves also the right to remove the defaulter's name from the list of High Court suppliers permanently or for a specified number of years.
3. No representation for enhancement of price once accepted will be considered during the currency of the contract.
- 4.(a) In cases where a successful tenderer, after having made partial supports fails to fulfill the